



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० ४४] नई दिल्ली, शनिवार, जुलाई ३०, २०१६/ श्रावण ८, १९३८ (शक)
No. 44] NEW DELHI, SATURDAY, JULY 30, 2016/SHRAVANA 8, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 30th July, 2016/Shravana 8, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 29th July, 2016, and is hereby published for general information:—

THE LOKPAL AND LOKAYUKTAS (AMENDMENT) ACT, 2016

No. 37 OF 2016

[29th July, 2016.]

An Act to amend the Lokpal and Lokayuktas Act, 2013.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Lokpal and Lokayuktas (Amendment) Act, 2016.

Short title and commencement

(2) It shall be deemed to have come into force on the 16th day of January, 2014.

2. On and from the date of commencement of the Lokpal and Lokayuktas Act, 2013 (hereinafter referred to as the principal Act), for section 44, the following section shall be substituted, and shall be deemed to have been substituted, namely:—

Amendment of section 44.

"44. On and from the date of commencement of this Act, every public servant shall make a declaration of his assets and liabilities in such form and manner as may be prescribed."

Declaration of assets.

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No. 407/16/2016-AVD-IV(LP)
Bharat Sarkar/Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

New Delhi, the 29th July, 2016

Office Memorandum


Subject: Declaration of Assets and Liabilities by public servants under section 44 of the Lokpal and Lokayuktas Act, 2013 – filing of Returns by public servants - extension of last date - regarding

The undersigned is directed to refer to this Department's OMs No.407/12/2014-AVD. IV(B) dated 12th April, 2016, No. 407/02/2016-AVD. IV(Lokpal) dated 24th June, 2016 and No. 407/02/2016- AVD. IV(Lokpal) dated 4th July, 2016 as also Secretary(Personnel)'s D.O. letter No. 407/12/2014- AVD. IV(B) vol. III dated 5th July, 2016 OM addressed to all Secretaries, regarding the furnishing of information relating to assets and liabilities by public servants under section 44 of the Lokpal and Lokayuktas Act, 2013.

2. In this regard, it is stated that the last date for furnishing of declaration/information/annual return as on 01.08.2014, 31.03.2015 and 31.03.2016 relating to assets and liabilities by public servants under section 44 of the Lokpal and Lokayuktas Act, 2013 has been extended upto **31st December, 2016**. Formal amendments to the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Rules, 2014 have been notified and uploaded on the website of this Department, i.e., <http://persmin.nic.in/DOPT.asp>.

3. Now the timelines for filing these returns are as follows:-

- i. The first return of assets and liabilities as on 1st August, 2014 - on or before the 31st December, 2016.
- ii. The annual return of assets and liabilities as on 31st March, 2015 - on or before the 31st December, 2016.
- iii. The annual return of assets and liabilities as on 31st March, 2016 should be filed on or before 31st December, 2016.


(Rakesh Kumar)
Director
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